### <u>COURT-I</u>

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

# DFR NO. 2239 OF 2018 & IA NOS. 1245, 1250, 1253 & 1327 OF 2018

# Dated: 4<sup>th</sup> October, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

#### In the matter of :

M/s Jay Madhok Energy Private L Vs.	LimitedAppellant(s)
Petroleum & Natural Gas Regulat	tory BoardRespondent(s)
Counsel for the Appellant(s) :	Mr. Basava Prabhu S.Patil, Sr. Adv. Mr. Vineet Malhotra Mr. Vishal Gohri Mr. Geet Ahuja Ms. Aarushi Patil
Counsel for the Respondent(s) :	Mr. Prashant Bezboruah a/w Mr. Khaja Mohideen (Rep.) for R.1 Mr. Sajan Poovayya, Sr. Adv. Mr. Piyush Joshi Ms. Sumiti Yadava Ms. Parminder Kaur Mr. Pratibhanu Kharola for Think Gas/Applicant in IA No. 1253/18

# <u>ORDER</u>

### IA. No. 1253 of 2018 (AppIn. for impleadment)

We have heard learned counsel for the parties.

Order reserved.

## DFR NO. 2239 OF 2018

The original records brought by the Respondent–Board consisting of four volumes are taken on record and the same shall be kept under the custody of the Registrar of this Tribunal in a sealed cover.

Registry is directed to number the appeal and list it for hearing on <u>23.10.2018</u>. Maintainability issue is kept open.

(B.N. Talukdar) Technical Member (P&NG) ts/pr (Justice Manjula Chellur) Chairperson